

## THE HIGH COURT OF KERALA

A7-127/2020

Kochi : 682031  
Dated : 25.03.2020

### NOTICE

Taking into consideration the decision taken by Government of India, guidelines issued by the competent authority under the National Disaster Management Act, vide Notification No: 40-3/2020-DM-I(A) dated 24.03.2020, the difficulties expressed by the Bar, Public, Staff and other stake holders involved in the justice delivery system to attend Office/Courts, in the absence/restrictions of public/private transport system, it is decided that the functioning of the High Court shall stand shut down forthwith until the 14<sup>th</sup> of April 2020. The notice of even number dated 23.03.2020 stands withdrawn.

It is also informed that regarding Bail, Anticipatory Bail and matters where extension of interim orders passed by all Courts/Tribunals, a detailed order has been passed in suo motu Writ Petition (Civil) 9400/2020 by a Full Bench of this Court on 25.03.2020 which will be uploaded in the website of High Court of Kerala.



(By Order)

  
K. Haripal  
Registrar General

To

The Advocate-General, Ernakulam.  
The Director General of Prosecutions & State Public Prosecutor,  
Ernakulam.  
The Additional Advocate-General, Ernakulam (2)  
The Additional Director General of Prosecutions, Ernakulam  
The President, Kerala High Court Advocates' Association, Ernakulam  
The Vice-Presidents, Kerala High Court Advocates' Association,  
Ernakulam (2).

P.T.O.

The State Attorney, Advocate-General's Office, Ernakulam.  
The Secretary, Kerala High Court Advocates' Association, Ernakulam.  
The General Secretary, Kerala High Court Senior Advocates'  
Association, Ernakulam.  
The Secretary, Indian Law Institute, Kerala, Ernakulam  
The Senior Standing Counsel, Government of India (Taxes),  
Ernakulam.  
The Assistant Solicitor General of India, Ernakulam.  
The Chairman, Bar Council, Ernakulam.  
The President, Kerala Federation of Women Lawyers, Ernakulam.  
The President, Kerala High Court Advocates' Clerks' Association,  
Ernakulam.  
The Director of the Kerala Judicial Academy, Athani. (He shall bring  
the matter to the attention of the Chairperson, KJA).  
The Member Secretary, Kerala State Legal Services Authority,  
Ernakulam.  
The Director, Kerala State Mediation and Conciliation Centre,  
Ernakulam.  
The Registrar (Judicial), High Court.  
All officers and Sections, High Court.  
The Secretary, High Court Legal Services Committee, Ernakulam.  
The Private Secretary to the Chief Justice, High Court.  
The Protocol Officer, High Court.  
The Public Relations Officer, High Court.  
The Private Secretaries to Judges, High Court.  
The IT Section, High Court (They shall publish the notice in the High Court  
Website.)  
The Court keepers, High Court  
The Admn. Records Section, High Court  
The Notice Board, High Court  
The File/Stock File

**Copy submitted to :-**

**The Honourable the Chief Justice,  
&  
The Honourable Judges**